केन्द्रीय ट्रैक्टर संस्था का समाप्तिकरण

Written Answers

३२७. श्री राम सहाय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेगे कि :

- (क) क्या सरकार केन्द्रीय ट्रैक्टर संस्था को समाप्त करने का विचार रखती है; श्रौर
 - (स्त्र) यदि हां, तो इसके क्या कारण है ?

†[Abolition of Central Tractor Organisation

327. SHRI RAM SAHAI: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

- (a) whether Government propose to abolish the Central Tractor Organisation; and
 - (b) if so, the reasons therefor?]

खाद्य तथा कृषि मंत्री (श्री ग्रजित प्रसाद जैन)
(क) ग्रौर (ख). ग्रभी केन्द्रीय ट्रैक्टर संस्था के
न्नालू रखने की स्वीकृति मई, १६५८ के ग्रन्त
तक की है। संस्था का इसके बाद का भविष्य
निश्चय करने के लिए भारत सरकार उस काम
की मात्रा ग्रौर प्रकार की जांच कर रही है,
जो कि राज्य सरकारें इस तारीख के बाद केन्द्रीय
टैक्टर सस्था को देना चाहेंगी।

†[The MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) and (b). The Central Tractor Organisation is at present sanctioned up to the end of May 1958. The Government of India are investigating the extent and type of work which the State Governments would like to entrust to the C.T.O. beyond that date, with a view to deciding its future thereafter.]

HOLDING OF CONTRACTS OF BOOKSTALLS AT RAILWAY STATIONS BY A. H. WHEELER & CO.

- 328. Shri DEOKINANDAN NARAYAN: Will the Minister for Railways be pleased to refer to the reply given to my Starred Question No. 258 in the Rajya Sabha on the 14th August 1956 and state:
- (a) the reasons why out of 349 bookstalls on railway stations 231 are licensed to A. H. Wheeler & Co.; and
- (b) how long they are being conducted by the said company?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) The policy is to give such contracts to well-known firms in the book-selling business, so that a good stock of books and periodicals may always be available at the bookstalls.

M|s. A. H. Wheeler & Co. are a well-known firm in the book-selling business, with a large organization and experience, and their licences on the various Railways have been renewed from time to time in view of their satisfactory performance.

Railway	_	Period during which bookstalls are being run by M/s. A. H. Wheeler & Co.			
- ,			Years	(ap	proximate)
Eastern					60
North Eastern					20
Western .					25
Central					30
Northern .		•			60
South Eastern					5 0
Southern					*

*M/s $\$ \. H. Wheeler & Co, have no bookstall on this Railway.

प्राइवेट दवाखानों श्रौर मेडिकल स्टोरों में नुस्खा तैयार करने का काम .

३२६. श्री राम सहाय : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि .

- (क) क्या सरकार ऐसी किसी योजना पर विचार कर रही है कि केवल श्रौषधि निर्माण की शिक्षा पाये हुए व्यक्ति ही प्राइवेट दवाखानों श्रौर मेडिकल स्टोरों में नुस्या तैयार करने का काम कर सकें; श्रोर
- ्रास्त्र) यदि हां, तो इस योजना का विवरण क्या है ?
- †[Dispensing Work in Private Dispensaries and Medical Stores
- 329. Shri RAM SAHAI: Will the Minister for Health be pleased to state:
- (a) whether there is any scheme under consideration by Government to ensure that only persons trained in pharmaceutics do dispensing work in private dispensaries and medical stores; and
- (b) if so, what are the details of the scheme?]

स्वास्थ्य मंत्री (राजकुमारी श्रमत कौर):

Report of the Netviji

- (क) फार्मेंनी ऐक्ट १९४८ के सेक्शन ४२ के अनुसार राज्य सरकारों को अधिकार है कि वें किसी निव्चित तारीख़ के बाद रिजस्टर्ड फार्मेंसिस्ट या उसकी निजी देख-रेख में काम करने वाले व्यक्ति के सिवाय दूसरे आदमी को मेडिकल प्रेक्टिशनर के नुस्खे पर श्रीषधि तैयार न करने दें।
- (ख) रजिस्टर्ड फार्मेसिस्टो की काफी नख्या हो जाने पर ग्रीर उनकीं ट्रेनिंग की व्यवस्था हो जाने के बाद फार्मेमी ऐक्ट के इस सैकान के प्रावधानों को लागू करने के लिये राज्य सरकारें आवश्यक कदम उठायेंगी।

†[The MINISTER FOR HEALTH: (RAJKUMARI AMRIT KAUR): (a) According to section 42 of the Pharmacy Act. 1948. State Governments have power to ensure that after a specified date no person other than a registered pharmacist shall compound, prepare, mix or dispense any medicine on the prescription of a medical practitioner except under the direct and personal supervision of a registered pharmacist.

(b) Neccssary action to enforce the provisions of this section of the Pharmacy Act will be taken by State Governments when an adequate number of registered pharmacists are available and when arrangements are available for training them.]

EXPORT OF SUGAR

- 330. DR. RAGHUBIR SINH: Will the Minister for Food and Agriculture be pleased to state:
- (a) whether there is any proposal to export Indian sugar in the near future;
- (b) if so, how much sugar is going to be exported, to what countries and on what terms; and
- (c) whether the sugar to be exported is in surplus to the local requirements?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) No, Sir.

(b) and (c). Do not arise.

†English translation.

CINCHONA CULTIVATION

- 331. SHRI P. C. BHANJ DEO: Will the Minister for HEALTH be pleased to state:
- (a) the total capital outlay made up to the 31st March 1956, on the cinchona cultivation; and
- (b) whether annual additions to the capital outlay are intended to raise the acreage under cinchona cultivation?

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): (a) Rupees 4 crores.

(b) There is no proposal to raise the acreage under cinchona cultivation.

REPORT OF THE NETAJI ENQUIRY COMMITTEE (1956)

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHARI JAWAHARLAL NEHRU): Sir, I beg to lay on the Table a copy of the Report of the Netaji Enquiry Committee (1956). [Placed in Library. See No. S-378]56.]

This Committee was appointed some time ago and it consisted of three members. These three members went to various places and more especially to Japan and took the evidence of a large number of persons, in fact practically of every person who could give any relevant evidence. Thereafter, they came back. I might say that in the course of their stay in Japan, the Japanese Government was good enough to give every co-operation and assistance. In fact, the enquiry could hardly have proceeded satisfactorily without that co-operation. I should like to express my deep gratitude to the Japanese Government for the help they gave.

On their return, they came to Delhi for the purpose of writing the report. All the three members came and they jotted down, to begin with, certain points of agreement. I am mentioning this because of subsequent developments. The three members agreed to certain basic points. After that, the work of writing the report was undertaken. When this work was proceeding, one of the members Shri Suresh Chandra Bose, went away from Delhi to Calcutta; and ever since then, if I may say so, he has been out of reach so far as the Committee is concerned. The result is that